

watchman of the Constitution. It is constitutionally and legally improper—this appointment; and this cannot be done. It appears he has already started functioning. He can do so only on the advice of the Home Ministry. How can a person illegally appointed, *ultra vires* the Constitution start functioning? I wanted to raise the point.

MR. SPEAKER : I am sorry; it is the prerogative of the Prime Minister to allocate business among the Ministers.

SHRI SHYAMNANDAN MISHRA : It can be done through Presidential notification, not a Prime Ministerial order.

MR. SPEAKER : I have already sent this to the Prime Minister for her views.

श्री हुकम चन्द कछवाय (सुरेना) : अध्यक्ष महोदय, आज की कार्यसूची जो है वह हिन्दी में नहीं मिली है। कुछ दिनों से ऐसा देखा गया जा रहा है कि हिन्दी के प्रति बड़ी उपेक्षा बरती जा रही है

अध्यक्ष महोदय : मैं इसका पता कर लूंगा। आम तौर से ऐसा नहीं होता है।

SHRI H. M. PATEL (Dhandhuka) : You have said that you have remitted this to the Prime Minister to indicate her views on the subject. When will that be? This matter should be clarified earlier, whatever views the Government may have.....(interruptions)

SHRI PILOO MODY (Godhra) : You have sent the letter to the Prime Minister who is the offending party. The House must discuss it.

MR. SPEAKER : I can not do anything in this matter.

12.08 Hrs.

PAPERS LAID ON THE TABLE

REVIEW AND ANNUAL REPORT OF TUNGABHADRA STEEL PRODUCTS LTD.

THE MINISTER OF STEEL AND MINES (SHRI MOHAN KUMARAMAN-GALAM) : I beg to lay on the Table a copy of each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) Review (Hindi and English versions) by the Government on the working of the Tungabhadra Steel Products Limited, for the year 1969-70.
- (2) Annual Report of the Tungabhadra Steel Products Limited, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-548/71]

REVIEW AND ANNUAL REPORT OF NATIONAL SEEDS CORPORATION AND DELHI ROLLER MILLS WHEAT PRODUCTS PRICE CONTROL (2ND AMD.) ORDER.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : I beg to lay on the Table.

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—
  - (i) Review by the Government on the working of the National Seeds Corporation Limited New Delhi, for the year 1969-70.
  - (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT—549/71]